

**GOVERNMENT OF INDIA
WOMEN AND CHILD DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:242
ANSWERED ON:23.11.2012
UJJAWALA SCHEME
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Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

- (a) whether the Government has implemented Ujjawala Scheme;
- (b) if so, the details and the salient feature thereof;
- (c) the number of beneficiaries therefrom, State-wise;
- (d) the funds sanctioned and utilized by Non-Government Organisations (NGOs) during each of the last three years and the current year, State-wise;
- (e) whether the Government has reviewed the performance of NGOs and the scheme vis-à-vis the targets fixed and achievements made therein; and
- (f) if so, the details and outcome thereof?

Answer

MINISTER OF STATE OF THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI KRISHNA TIRATH)

(a) & (b): The Government is implementing 'Ujjawala', a comprehensive Scheme for prevention of trafficking and rescue, rehabilitation and reintegration of victims of trafficking for commercial sexual exploitation since 4th December, 2007. The Scheme is envisaged for women and children who are vulnerable to trafficking and those who are victims of trafficking for commercial sexual exploitation.

Under the Scheme, 101 Protective and Rehabilitative Homes have been sanctioned, in the country, which can accommodate upto 4650 beneficiaries. These Rehabilitative Homes are given financial support for providing shelter and basic amenities to the beneficiaries such as food, clothing, medical care, legal aid, education in case the victims are children as well as for undertaking vocational training and income generation activities to provide the victims with alternate livelihood option.

(c): The number of beneficiaries that can be provided shelter State-wise, under the Ujjawala Scheme is at Annexure-I.

(d): The fund sanctioned to the Implementing Agencies under the Ujjawala Scheme State wise and the utilization certificates received so far indicating expenditure for those implementing agencies who have applied for release of subsequent instalment after the initial release, are at Annexure-II.

(e) & (f): As per the provision of the scheme, continuation of grant to an agency is incumbent on satisfactory performance reported by the State Government/Union Territory Administration. The Government receives performance reports from the State Government/Union Territory Administration from time to time and after considering the reports, further grants are released to the Implementing Agencies.